

**IN THE HIGH COURT OF JHARKHAND, RANCHI**

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**Cr.M.P. No. 137 of 2008**

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Hiranmoy Satpati, son of Shri Harish Satpati, resident of Kamla Cabin,  
Ward No.III, Kharagpur, PO and PS-Kharagpur, District-Medinapur (West  
Bengal) ..... Petitioner

-- Versus --

The State of Jharkhand ..... Opposite Party

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**CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI**

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For the Petitioner :- Mr. Ajit Kumar, Advocate

For the State :- Mr. P.D.Agarwal, Spl.PP

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**5/06.09.2021** This petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic. None of the parties have complained about any technical snag of audio-video and with their consent this matter has been heard.

Mr. Ajit Kumar, the learned counsel appearing on behalf of the petitioner submits that this matter has become infructuous.

Mr. P.D. Agarwal, the learned counsel appearing on behalf of the State has got no objection for the same.

Accordingly, the instant petition is dismissed as infructuous.

**( Sanjay Kumar Dwivedi, J)**

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